proclamtaion after the items to be laid on the Table of the House immediately. Therefore, there has been some violation of rule 23, the proviso. On whose advice it has been done? I seek your ruling. ... (Interruptions).

SHRI M. A. BABY: You are unruly. You do not have any respect for rule of law. (Interruptions).

THE DEPUTY CHAIRMAN: Listen. He has raised a point of order. Regarding the supplementary list of business, the permission of Chair has been given and therefore, they can do it. (Interruptions).

SHRI D'PEN GHOSH: My point of order is different. My point of order was that proclamation has been made under Article 356 in Nagaland posing President's rule. It was proclaimed on Sunday. Parliament was mot in session at that moment. according to constitutional provisions, the proclamation has to be laid on the Table if Parliament is in session immediately in the Session It not laid on the Table immediately when the Session started. But after Question Hour it was in the list of business that immediately after the papers were laid, it will be laid. But it was not laid. (Interruptions) ...

THE DEPUTY CHAIRMAN. After the Chairman called upon the Minister to lay the papers on the Table, this was the next item and that has not been called as yet. You raised the point of order. I have given my ruling and now, I am asking the Minister to place it ... (Interruptions).

SHRI DIPEN GHOSH: They are murdering democracy, (Interruptions)

[At this stage, some hon. Members left the Chamber.]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Madam Deputy Chairman, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Proclamation G.S.R. No., 839(E), issued by the President on August 7, 1988, under article 356 of the Constitution, in relation to the State of Nagaland, under clause (3) of the said article.
- (ii) Order (G.S.R. No. 840(E), dated August 7, 1988, made by the President under sub-clause (i) of clause (c) of the above Proclamation.
- (iii) Report of the Governor of Nagaland dated August 6, 1988, to the President recommending the issue of the Proclamation.

SHRI H. K. L. BHAGAT: Madam Deputy Chairman, I propose that the discussion on Proclamation under Article 356 be taken up at 2.30 p.m. Let the discussion take place today itself at 2.30 p.m.

MESSAGE FROM THE LOK SABHA The Aircraft (Amendment) Bill, 1988

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Aircraft (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 5th August, 1988."

Madam, I lay the Bill on the Table.

SPECIAL MENTIONS

THE DEPUTY CHAIRMAN: Shri Ram Naresh Yadav — absent. Shri Aladi Aruna alias V. Arunachalam — absent. Shri M. S. Gurupadaswamy—absent. Shri Gurudas Das Gupta—absent. Shri Ish Dutt Yadav—absent. Shri E. Balanandan—absent. Shri Mohd. Khaleelur Rahman—absent. Prof. C. Lakshmanna—absent. Shri V. Gopalsamy—absent. Shri A. G. Kulkarni—absent. Shri P. N. Sukul—absent. Dr. Abrar Ahmed Khan.